



दूरभाष एवं फ़ैक्स : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं० 956/OA-787/A.K.Baliyam/2019
Ref No.

दिनांक 17-9-19
Dated

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Action Taken Report in compliance to the order dated 16.04.2019 passed by Hon'ble National Green Tribunal in the matter of OA No. 787 of 2018 Arvind Kumar Baliyan Vs State of Uttar Pradesh.

Sir,

In continuation with the letter no. 752/OA-787/A.K. Baliyan/2019 dated 31.07.2019, it is also submitted that the industry M/s. Indian Potash Limited, Titawi, Muzaffarnagar has deposited total Rs. 34.50 Lacs as environmental compensation to this board (Copy enclosed).

Encl. : As above.

Yours faithfully

(Vivek Roy)
Regional Officer

Copy to :

1. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
2. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
3. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer



Regd. AD

IPL TSC-23/ 839

Date: 17th September 2019

To,
The Chief Environmental Officer (Circle-3)
U.P. Pollution Control Board
TC-12V Vibhuti Khand Gomti Nagar
Lucknow – 226010.

**Subject- Compliance of order/ letter number H35753/C-3/Jal-256/B. Aa/
M.Nagar / 2019 dated 13-05-2019**

Dear Sir,

Kindly refer to your letter number H35753/C-3/Jal-256/B.Aa/M.Nagar/2019 dated 13-05-2019 (received at Titawi Sugar Complex on 20th May 2019) through which directions have been issued to Indian Potash Limited Unit Titawi Sugar Complex, Titawi, Muzaffarnagar. In the compliance of the directions, we would wish to submit as under:

1. That we have deposited **total amount of ₹ 34.50 lakhs** as environment compensation against the two orders no. H-32761/C-3/Jal-256/Ka/B/ Mu. Nagar /2019 dated 15-02-2019 and H-35107/C-3/Jal-256/ Mu. Nagar /2019 dated 23.04.2019 under protest. The details are given below:-

SL No.	Amount in Lakh ₹	UTR No. and Date
1.	1.00	SBIN819057912672 dated 26 .02.2019
2.	33.50	PUNBH19241242075 dated 29.08.2019
Total	34.50	

2. That we have dismantle the alleged bye pass drain immediately.

3. That we are using the spray pond water in Imbibition and the excess cooling tower condensate in ash quenching. The excess spray pond water and excess cooling tower condensate will be treated through ETP.

4. That we ensure that we will run our ETP in effective manner to meet out the prescribed norms.

5. That we have installed Oil Skimmer to collect the oil and grease from the effluent.
6. That We have already closed our manufacturing operations on 20.05.2019 i.e. just after receiving your letter dated 13.05.2019.
7. That we will follow all the conditions imposed by the Pollution Board.

PRAYER

In view of the above and the interest of Justice, you are requested to

- a. Withdraw the closure order dated 13-05-2019 and allow us to resume operations in the coming crushing season.
- b. Revive the consent issued to us vide your letter no. 811/UPPCB/Muzaffarnagar (UPPCB RO) / CTO/ Water/ Muzaffarnagar /2017 dated 17-01-2018.
- c. Issue necessary directions to the Executive Engineer, U.P. Power Corporation for reconnection of Power Supply and to the Executive Engineer, Jal Sansthan for reconnection of the Water Supply.
- d. Issue necessary directions to the Regional Officer U.P. Pollution Control Board to allow the industry to reopen.

Thanking you,

Your's Faithfully
For Indian Potash Limited Unit Titawi Sugar Complex


General Manager

 
CC: Regional Officer UPPCB Kamal Cinema Building Railway Road
Muzaffarnagar U.P.